

ELECTION COMMISSION OF INDIA

Nirvachan Sadan, Ashok Road, New Delhi-110 001

No. 52/2020/SDR/VOL.I

Dated: 10th January, 2020

To,

The Chief Electoral Officer
NCT of Delhi
Delhi.

Subject: Commission's Notification under Section 60(c) of the RP Act, 1951 for the purpose of voting through postal ballot -regarding.

Sir,


In continuation of the Commission's letter No. 52/2019/SDR/ETPBS-Vol.II dated 8th January, 2020, I am directed to forward herewith the Commission's Notification No. 52/2020/SDR dated 10th January, 2020 notifying the categories of electors mentioned therein for the purposes of facility of voting through postal ballot as absentee voters on essential service. This may be published in the State Gazette immediately and a copy of the same may also be forwarded to the Commission.

2. The DMRC and Northern Railway services may be informed accordingly, and may be asked to nominate "Nodal Officer" for this purpose of the postal ballot facility. The Nodal Officer may be briefed about the facility, and responsibilities and duties to be carried out by him/her. Copies of 12D may be made available to the Nodal Officer. Nodal Officer should inform the electors concerned about the facility.

3. Guidelines in this regard will be sent separately.

Kindly acknowledge.

Yours faithfully,


(N.T. Bhutia)
Secretary

To be published in the State
Gazette immediately.

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NOTIFICATION

In continuation of the Notification of even number, dated 8th January, 2020 under the provisions of clause (c) of Section-60 of the Representation of the People Act, 1951, on due consideration of the matter and in consultation with the Central Government, the Commission hereby notifies that the persons employed in the following essential services:

- (i) Delhi Metro,
- (ii) Northern Railway Transportation (Passenger & Freight) Services and
- (iii) Media persons for whom authority letters have been issued with the approval of the Commission for covering the poll day activities, in the NCT of Delhi ,

who on account of being on duty on the day of poll in the current general election to Legislative Assembly of NCT of Delhi scheduled to be notified on 14-01-2020 will not be able to be present in their respective polling station, as a class of persons to give vote by postal ballot in the said general election as per the provisions of Part-III A of the Conduct of Elections Rules, 1961, as amended vide Ministry of Law & Justice, Govt. of India, Notification, SO No. 3786(E), dated 22nd October, 2019, and directions and guidelines issued by the Commission in this behalf.

By Order,



(K.F.WILFRED)

Sr. Principal Secretary